परन्तु उन सभी शिकायनों को निचले न्तर पर ही दवा दिया जा रहा है:

Written Answers

- (ख) यदि हा, तो पिछले छ महीने के दौरान प्राप्त हुई ऐसा शिकायतों का इयौरा क्या है :
- (ग) क्या इस सबंब में कोई जाच कराएं जाने का विचार है:
- (घ) यदि उपर्युक्त भाग (क) ग्रौर (ख) का उत्तर हां हो तो क्या सरकार उक्त अधिकारियों को स्थानांतरित करने का विचार रखती है: ग्रीर
- (इ) यदि हा. तो क्य हर और यदि नहीं, तो इसके क्या कारण हार

खाद्य और नागरिक पूर्ति मंत्रालण उपमंत्री (श्री डी॰ एल॰ वैठा) : (क) में (इ) दिल्ली प्रशासन ने सूचित किया है कि उन्हें श्रा एस के पट्टनायक. मंसद सदस्य से कुछ शिकायते प्राप्त हुई वीं, जिनमें मंडल मं० 43 में कार्यरत नागरिक आपूर्ति स्टाफ के विरुद्ध कार्यालय में उनके नियमित रूप से उपस्थित न रहने ग्रौर नए राणन कार्ड आर्रा करने के लिए वी०डी०ग्रो० तथा ग्राम प्रधानों के प्रमाण-पव की मांग करने के ब्रारोप लगाए गए थे । इन शिकायतों की दिल्ली प्रशासन की सतकर्ता शाखा द्वारा जांच की गई थी और उनमें जो द्वारोप लगाए गए थे उनका पुष्टि नहीं हो सकी । दिल्ली प्रशासन द्वारा माननीय संसद सदस्य महोदय को स्थिति से अवगत करा दिया गया था।

News Item entitled 'Rural Programme Make Little Impact"

1861. SHRI S. S. AHLUWALIA: Will the Minister of WELFARE be pleased to state:

- (a) whether Government's attention has been drawn to the news item published in 'the Statsman' New Delhi on the 1st November, 1988 under the caption "Rural Programme make little impact";
- (b) if so, what is the reaction of the Government thereto:
 - (c) whether Government have received

the study report of the Nutrition Foundation of India and taken cognisance thereof. and

to Questions

(d) what system is followed by Government to ascertain the nutrition status of the under privileged children in rural and urban areas?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATL SUMATI ORAON): (a) to (d) The information is being collected and will be laid on the Table of the House.

Grants-in-aid to Voluntary Organisa ions.

1862. SHRI MIRZA IRSHADBAIG: Will the Minister of WELFARE be pleased. to state:

- (a) the details of grants-in-aid given to voluntary organisations for welfare of minorities during the last three years, year-
- (b) the names of the organisations. which received such grants; and
- (c) the details of projects sponsored by the Ministry for the welfare of minorities during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) to (c) There are no schemes with Government of India for grant-in-aid to voluntary organisations meant exclusively for the welfare of the minorities. However accent is laid on ensuring that the minorities get a fair and adequate share in all developmental activities.

Contempt of the Orders of Rajasthan High Court regarding Entry of Harijans Nathdwara Temple

1863. SHRI SOHAN LAL DHUSIYA: SHRI DURGA PRASAD JAMUDA:

Will the Minister of WELFARE pleased to state:

(1) whether there has been any contempt of the orders of the Rajasthan High Court by way of beating of the Harijans

while they were entering into the Nathdwara Temple in the first week of October. 1988; if so, what action is being taken by the Central Government in this regard: and

(b) whether the Rajasthan High Court has taken any action against that Government after the above incident; if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SMT. SUMATI ORAON): (a) and (b) Information i, being collected from the State Government and will be laid on the Table of the House.

Futry of Harijans in Nathdwara Temple

1864. SHRIMATI VEENA VERMA:

SHRI KAPIL VERMA:

SARDAR JAGJIT SINGH AURORA:

SHRI CHATURANAN MISHRA:
SHRI N. E. BALARAM:
SHRI GURUDAS DAS GUPTA
SHRI RAM NARESH YADAV.

PROF. C. LAKSHMANNA:

Will the Minister of WELFARE be bleased to state:

- (a) whether it is a fact that Harijans were attacked when they tried to enter the Nathdwara Temple in Rajasthan on 3rd October, 1988;
- (b) it so, the details thereof and Government's reaction thereto; and
- (c) whether Government have taken any action against the persons who were found responsible for the attack?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) to (c) Information is being collected from the State Government and will be laid on the Table of the House.

Extension of Lal Dora Areas of Villages in Delhi

- 1865. SHRI ASHOK NATH VERMA. Will the Minister of URBAN DEVELOP-MENT be pleased to state:
- (a) the names and details of the villages in which Lal Dora area has been extended and the details of such area blockwise; and
- (b) whether any prior sanction plans are required from the authorities for construction of houses in such villages, if so what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Setting up of Consumer Forums

- 1866. SHRI SHAMIM HASHMI: Will the Minister of FOOD AND CIVIL SUP-LIES be pleased to state:
- (a) whether Consumer Protection Act was enacted sometime in 1986;
- (b) whether District Forums and State Redressal Commissions and a National Commission was to be set up thereafter and if so, the progress made in that regard:
- (c) how many complaints have been received by the District Forums and how many of them have been disposed of sefar; and
- (d) how many complaints were received by National Commission and disposed of so far?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUP-LIES (SHRI D. L. BATTHA): (a) Yes-Sir.

(b) The Consumer Protection Act. 1986 envisages a three tier quasi judicial machinery at national. State and District level. The progress made, so far in setting up of this machinery is enclosed in the statement. (See below)